

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 118**  
**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd.

.... Petitioner/Applicant

v.

M/s. S.L. Consumer Products Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 18.12.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Abhishek Anand & Mr. Viren Sharma, Advs.

For the Ex-Director/Promoter

Mr. K. Datta & Mr. Davesh Bhatia, Advs.

For the Respondent

Mr. Brijsh Kumar Tamber, Adv. for R-1

**ORDER**

**CA-2758(PB)/2019**

Mr. Datta, Ld. Counsel for the Ex-Directors seeks and is granted one week time to file reply with a copy in advance to the counsel for the applicant.

List for further consideration on 22.01.2020.

**CA-2564(PB)/2019**

Ld. Counsel for the non applicant-respondent No. 1 Union Bank of India undertakes to file reply within a week with a copy in advance to the counsel for the applicant. Service on non applicant-respondent No. 2 through dasti is complete on 25.11.2019 as per

the service affidavit filed annexing the copy of receipt of dasti service. Accordingly, none appeared on previous date as well as today. Non applicant-respondent No. 2-PEC Limited is proceeded *exparte*.

List for further consideration on 22.01.2020.

**CA-1968(PB)/2019**

Mr. Datta, Ld. Counsel seeks and is granted to file affidavit during the course of the day with a copy in advance to the counsel for the applicant.

List for further consideration on 22.01.2020.

- Sd -

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

- Sd -

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

18.12.2019  
Ritu Sharma